

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

**Cus. Misc. Application (COD) Nos. 76445, 76447 of 2018
AND
Cus. Misc. Application Nos. 76100-76101 of 2019
AND
Cus. S. P. Nos. 76446, 76448 of 2018
AND
Cus. Appeal Nos. 77651-77652 of 2018**

Arising out of Order-in-Appeal Nos. KOL/CUS(PORT)/AA/29-30/2018
dated 03.01.2018 passed by the Commissioner of Customs (Appeals),
Kolkata.

Commissioner of Customs (Port), Kolkata
15/1, Strand Road,
Kolkata-700001

Appellant (s)

VERSUS

M/s. G. G. Textiles
F-230, 3rd Floor, New Rajinder Nagar,
New Delhi-110060

Respondent (s)

APPEARANCE :

Shri S. K. Naskar, AC (AR) for the Appellant
None for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

HON'BLE MR. P. V. SUBBA RAO, MEMBER (TECHNICAL)

ORDER NO. MO/76147-76152/19 & FO/A/75716-75717/2019

Date of Hearing/Decision : 27.06.2019

PER P.K.CHOUDHARY :

The present Miscellaneous Applications have been filed by the
Appellant for condoning the delay of 95 days in filing the appeals before
the Tribunal.

Cus. Appeal Nos. 77651-77652 of 2018

2. In view of the reasons as explained in the Miscellaneous Application, the delay in filing the appeals is condoned. The Miscellaneous Applications (CODs) are allowed.

3. The Appellant Revenue has also filed Miscellaneous Applications for withdrawal of their Appeals. Accordingly, the prayer of the Revenue is allowed and the appeals are dismissed as withdrawn. Miscellaneous Applications and also the Stay Petitions get disposed off.

(Dictated and pronounced in the open court.)

(P. K. Choudhary)
Member (Judicial)

(P. V. Subba Rao)
Member (Technical)

Pooja